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**IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE**

**BEFORE  
HON'BLE SHRI JUSTICE VIVEK RUSIA**

**ON THE 29<sup>th</sup> OF JANUARY, 2024**

**WRIT PETITION No. 6592 of 2011**

**BETWEEN:-**

**L.I.C. HOUSING FINANCE LIMITED, 9/1A, SOUTH  
TUKOGANJ, U.B. HOUSE, SECOND FLOOR, INDORE  
(MADHYA PRADESH)**

**.....PETITIONER**

***(BY SHRI ANAND SINGH BAHRAWAT - ADVOCATE.)***

**AND**

- 1. THE STATE OF MADHYA PRADESH, THROUGH  
ADDITIONAL DISTRICT MAGISTRATE, INDORE,  
COLLECTOR OFFICE, INDORE (MADHYA  
PRADESH)**
- 2. SMT. MEENA SINGHANI W/O SHRI VIJAY RAI  
SINGHANI, AGE: 31 YEARS, OCCUPATION: HOUSE  
WIFE, R/O: 12, VISHNU LAXMI VIHAR, NEAR  
RIDHI SIDHHI COLONY, KHAJARA, INDORE  
(MADHYA PRADESH)**
- 3. MS. MONIKA JOSHI D/O SHRI SANTOSH JOSHI,  
AGE: 20 YEARS, OCCUPATION: STUDENT, R/O: 12,  
VISHNU LAXMI VIHAR, NEAR RIDHI SIDDHI  
COLONY, KHAJARA, INDORE (MADHYA  
PRADESH)**

**.....RESPONDENTS**

***(RESPONDENT NO.1 - STATE OF MADHYA PRADESH BY SHRI TARUN  
KUSHWAHA - GOVERNMENT ADVOCATE.***

***RESPONDENTS NO.2 AND 3 BY SHRI VAIBHAV JAIN - ADVOCATE.)***

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*This petition coming on for orders this day, the court passed the  
following:*

**ORDER**

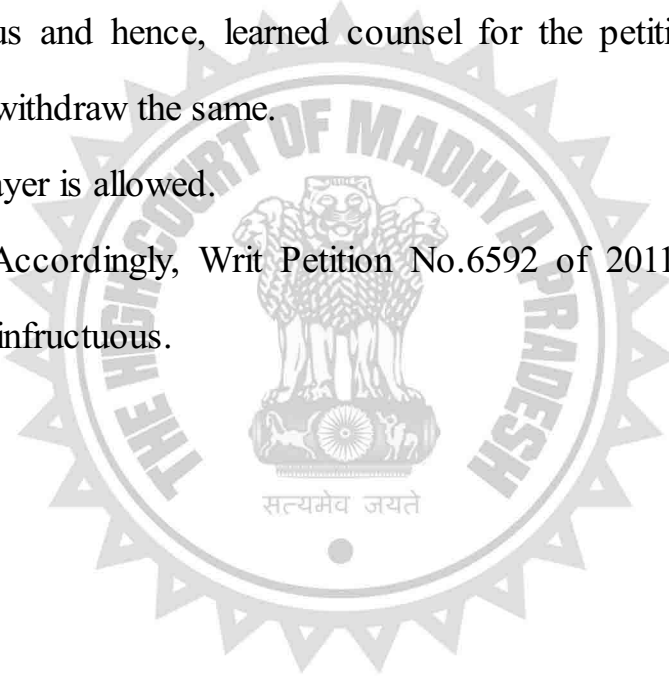
The present petition under Article 226 of the Constitution of India has

been filed by the petitioner - Life Insurance Corporation Housing Finance Limited challenging order dated 18.05.2011 (Annexure P/1) passed by the Additional District Collector, Indore (respondent No.1), whereby an application filed by the petitioner under Section 14 of the Securitization & Reconstructions of Financial Assets Enforcement of Security Interest Act, 2002 for providing physical possession of Plot No.16, Vishnu Laxmi Vihar, Near Ridhi Siddhi Coloni, Indore from Rajesh Nidane, has been rejected.

2. Learned counsel for the parties jointly submit that the dispute has been settled between the parties, therefore, the present petition has rendered infructuous and hence, learned counsel for the petitioner seeks leave of this Court to withdraw the same.

3. Prayer is allowed.

4. Accordingly, Writ Petition No.6592 of 2011 is dismissed as it has rendered infructuous.



**(VIVEK RUSIA)**  
**JUDGE**